

REVISÉ *FOR APPEARANCE ONLY
COURT NO.2 SECTION XII-A
ITEM NO.22

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6779/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRP No. 117/2021 passed by the High Court For The State Of Telangana At Hyderabad)

M/S THE HYDERABAD CRICKET ASSOCIATION Petitioner(s)

VERSUS

M/S CHARMINAR CRICKET CLUB & ANR. Respondent(s)
IA No. 60447/2021 - APPLICATION FOR PERMISSION TO BRING ON RECORD
NEW AND SUBSEQUENT DOCUMENTS
IA No. 192397/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 158427/2021 - CLARIFICATION/DIRECTION
IA NO.192406/2022- FOR IMPLEADMENT
IA NO.29112/2023- FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS

WITH

SLP(C) No. 6819/2021 (XII-A)

SLP(C) No. 16526/2021 (XII-A)
IA No. 12837/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 32090/2023 - TO BRING ON RECORD ADDITIONAL FACTS/DOCUMENTS

SLP(C) No. 16628/2021 (XII-A)
IA No. 31797/2023 - TO BRING ON RECORD ADDITIONAL FACTS/DOCUMENTS

Date : 14-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Sidharth Dave, Sr. Adv.
Mr. Vivek Pathak, Adv.
Mr. Prakhar Sharma, Adv.
Ms. Anu Gupta, AOR

Mr. Gaurav Pachnanda, Sr. Adv.
Ms. Shreyasi Kunwar, AOR
Ms. Nikita Jaitly, Adv.
Mr. Ravindra Vikram, Adv.

Mr. Jayant Bhushan, Sr. Adv.

Mr. Byrapaneni Suyodhan, Adv.
Ms. Tatini Basu, AOR

Mr. Shashi Bhushan Kumar, AOR

Mr. B. Shravanth Shanker, AOR
Ms. Monalisa Kosaria, Adv.
Mr. B Yeshwanth Raj, Adv.
Mr. Rahul Jajoo, Adv.
Ms. Prerna Robin, Adv.
Mr. Rijuk Sarkar, Adv.

For Respondent(s) Mr. Rakesh Kumar Khanna, Sr. Adv.
Mr. Ashutosh Dubey, AOR
Mr. Abhishek Chauhan, Adv.
Mr. Ashutosh Dubey, Adv.
Ms. Rajshri Dubey, Adv.
Mrs. Rajshri Dubey, Adv.
Mr. Amit P Shahi, Adv.
Mr. H. B. Dubey, Adv.
Mr. Manish Dhingra, Adv.
Mr. Amit P. Shahi, Adv.
Mr. Amit Kumar, Adv.
Mr. Manish Dheengra, Adv.
Mr. Gaurav Yadav, Adv.
Mr. Gaganmeetsingh Sachdeva, Adv.
Ms. Ramya Khanna, Adv.

Mr. Shashi Bhushan Kumar, AOR

Mr. B. Shravanth Shanker, AOR
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Mr. B Yeshwanth Raj, Adv.
Mr. Rahul Jajoo, Adv.
Ms. Prerna Robin, Adv.
Mr. Rijuk Sarkar, Adv.

Shri. Gaichangpou Gangmei, AOR
Mr. Arjun D. Singh, Adv.
Mr. Yashvir Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Applications to bring on record additional facts/documents and permission to file additional documents are allowed.

We are of the view that the impasse must be

broken and elections held which was the original objective. In fact the dispute over Ombudsman came to this Court and in the whole process this matter has continued while the very appointment of Ombudsman was for a period of one year! Now the question is how to ensure that a fair and proper elections are held so that the matter can be put to rest.

Some suggestions were made. This Court is of the view that Hon'ble L. Nageswara Rao, J. (Retd.) of this Court would be the most appropriate person to be appointed as the single Member Committee to sort out this mess. It is open to him to take assistance of whatever person/authority he so desires. He will fix his own emoluments. The expenses will be borne by the Association. If the learned Judge needs some directions from this Court, the matter be placed limited for the aforesaid purpose. Needless to say that the Association will render all necessary support for the learned Judge to carry out the exercise.

In view of what we have already noted, *qua* the issue of Supervisory Committee with *inter se* dissents, the Supervisory Committee will not survive.

List on 02.03.2023.

Learned counsel appearing for the respondent

No.2 submits that the stand of Justice Kakru has been already placed on record now and he has in fact sought recusal in view of the approach adopted. We have already opined that the Supervisory Committee will not function any more and so far as the issue of signing power is concerned, that will also be dealt with by Justice L. Nageswara Rao.

A copy of the order be forthwith transmitted to Hon. L. Nageswara Rao.

The records of the proceedings of this Court, pleadings and report, if sought by Justice L. Nageswara Rao can be placed before him.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)

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SECTION XII-A

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RECORD OF PROCEEDINGS

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